

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1380 OF 2019 IN
DFR NO. 2216 OF 2019

Dated : 25th July, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Uttar Pradesh Power Corporation Limited & Ors. ...Appellant(s)

Versus

Uttar Pradesh Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan
Mr. Arjun Pall
Mr. Krishna Tangirala
Mr. Anirudh Lekhi

Counsel for the Respondent(s) : Mr. Vishal Gupta for R-2

Mr. C.K. Rai
Mr. Sachin Dubey
Ms. Esha Mehrotra

ORDER

IA No. 1380 of 2019 - (Application for urgent listing)

We have heard learned counsel for the applicant/appellant.

For the reasons stated in this application, the IA is allowed and, accordingly, disposed of.

DFR NO. 2216 OF 2019

Registry is directed to list the matter on **26.07.2019 at 1.00 p.m.**, subject to curing the defects, if any.

(Ravindra Kumar Verma)
Technical Member

mk/vt

(Justice Manjula Chellur)
Chairperson